

3 (24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No.1665/93

New Delhi, dated the 17th April, 1995

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Shri M.R. Debas
r/o Vill. & P.C. Ladpur,
Delhi-81

.. Applicant

(None for the applicant)

Vs

1. Lt.Governor of Delhi,
through Chief Secretary,
Govt.of National Capital Territory,
5,Alipur Road, Delhi.
2. Director of Education,
Directorate of Education, Govt.of NCT,
Old.Sectt.Delhi.
3. Deputy Director of Education
Adult Education Branch
Directorate of Education,
Govt.of NCT, 5/9,
Under Hill Road, Delhi-110054

.. Respondents

(By Advocate Shri S.K.Sinha proxy
counsel for Shri Jog Singh)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

In terms of the order dated 31-3-1995, it
appears that no further grievance survives after due
payments by the respondents to the applicant.
have been made

In the circumstances, this O.A. is dismissed
as having become infructuous

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

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